

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

IA 51966/2019, in Petition(s) for Special Leave to Appeal (Crl.)
No(s). 3306/2019

(Arising out of impugned final judgment and order dated 18-05-2018
in CRLA No. 814/1991 passed by the High Court Of Judicature At
Allahabad)

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

KISHAN SINGH & ORS.

Respondent(s)

(IA No.51966/2019-EXEMPTION FROM FILING O.T.IA No. 51966/2019 -
EXEMPTION FROM FILING O.T.)

Date : 22-04-2019 These matters were called on for hearing today.
CORAM :

HON'BLE MR. JUSTICE UDAY UMESH LALIT
HON'BLE MS. JUSTICE INDU MALHOTRA

For Petitioner(s)

Mr. Adarsh Upadhyay, AOR
Mr. Anurag Kishore, Adv.

For Respondent(s)

Mr. Randhir Kumar Ojha, AOR
Mr. Vishal Arun Mishra, Adv.
Mr. Purushottam Sharma, Adv.
Mr. Pawan Kr., Adv.

UPON hearing the counsel the Court made the following
O R D E R

Mr. Randhir Kr. Ojha has entered appearance on behalf of the
respondents.

At his request, the matter is adjourned to 6.5.2019.

(INDU MARWAH)
COURT MASTER

(RAJINDER KAUR)
BRANCH OFFICER